

**IN THE INCOME TAX APPELLATE TRIBUNAL
“DB” BENCH, AGRA**

**BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER &
SHRI MANOJ KUMAR AGGARWAL, ACCOUNTANT MEMBER**

**ITA No. 65/Agr/2023
(Assessment Year 2023-24)**

Association of Gwalior Youth Society, S.K. Furniture, Lashkar Lohiya Bazaar M.P.-474001	Vs.	CIT(Exemption), Room No. 201, IInd Floor REAC Madhya Pradesh-462016
स्थायीलेखासं./जीआइआरसं./PAN/GIR No: AABTA8212D		
Appellant	..	Respondent

Appellant by :	None
Respondent by :	Sh. Sukesh Kumar Jain, CIT-DR

Date of Hearing	12.02.2025
Date of Pronouncement	12.02.2025

ORDER

PER SATBEER SINGH GODARA, JUDICIAL MEMBER:

This assessee’s appeal for assessment year 2023-24 arises against Commissioner of Income Tax(Exemption) [in short, the “CIT(E)”], Bhopal’s DIN and Order No. ITBA/COM/F/17/2022-23/1050305867(1) dated 02.03.2023, involving proceedings u/s 12AB(4) of the Income-tax Act, 1961, [hereinafter referred to as the ‘Act’].

2. The assessee has filed it’s application for withdrawal of the instant appeal as under:

“Hon’ble Members,

With respect to the aforesaid appeal, we would like to submit that the appellant has gone in Vivad se Vishwas Scheme, 2024.

We therefore, humbly request your honours to kindly grant the leave to appellant to withdraw the said appeal.”

3. Learned department representative submits that he has no objection to the instant withdrawal application per se. Ordered accordingly.

4. This assessee’s appeal is dismissed as withdrawn subject to all just exceptions.

Order pronounced in the open court on 12.02.2025

Sd/-
(Manoj Kumar Aggarwal)
ACCOUNTANT MEMBER

Sd/-
(Satbeer Singh Godara)
JUDICIAL MEMBER

Dated 12.02.2025

PS: Rohit/Subodh, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR

ITAT AGRA